

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.788 of 2019

IN THE MATTER OF:

DBS Bank Ltd., Singapore

...Appellant

Versus

Shailendra Ajmera & Anr.

...Respondents

Present:

For Appellant: Shri Arun Kathpalia, Sr. Advocate with Shri Raghav Chadha, Ms. Neerja Balakrishnan and Shri Eklavya Dwivedi, Advocates

For Respondents: Shri Raunak Dhillon, Shri Ananya Dhar Choudhary and Shri Parikalp Gupta, Advocates

O R D E R

05.08.2019 Heard learned Counsel for the Appellant. Issue Notice. Requisite along with process fee, if not filed, be filed within two days. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

The Resolution Professional has filed Caveat and Advocate Shri Raunak Dhillon is present on behalf of Respondent No.1. Respondent No.2 may be served through IDBI Bank Ltd.

In the meanwhile, steps taken in pursuance to the Impugned Order would be subject to outcome of this Appeal.

List on 16th August, 2019, in 'For Orders' category.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/gc